

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE AT CHENNAI**

**Original Application No. 106 of 2021 (SZ)**

M.Kathirvel,  
Munnur Village,  
Karur district.

**-Vs-**

The Union of India,  
Rep. by its Secretary,  
MoEF&CC, New Delhi and Others.

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Advocate for the Respondent: TNPCB  
Thiru. S. Sai Sathya Jith,  
Advocate, Chennai



BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.

ORIGINAL APPLICATION NO. 106 of 2021 (SZ)

1. M.Kathirvel,  
Munnur Village,  
Karur district.

...Applicant

Vs

2. Union of India,  
Rep. by its Secretary,  
MoEF &CC, New Delhi and Others

...Respondents

**REPORT FILED ON BEHALF OF THE 2<sup>nd</sup> & 3<sup>rd</sup> RESPONDENTS -  
TAMIL NADU POLLUTION CONTROL BOARD**

I, S.Ragupathi, S/o. Thiru Sanganan , Hindu, aged about 57 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing the status Report on behalf of the 2<sup>nd</sup> & 3<sup>rd</sup> Respondents Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

*S. Ragupathi*  
16/11/21  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 24.09.2021, has directed ineralia as follows:

*“ Para 05: Though the learned counsel appearing for the Tamil Nadu Pollution Control Board submitted that consent to operate granted was expired, there is nothing mentioned in the report as to whether the same has been renewed later or any action has been taken by the Board in this regard.*

*Para 08: The Tamil Nadu Pollution Board is directed to file further report as directed by this Tribunal.*

**Balavinayaga Blue Metal Stone Quarry: (S.F. No. 568 Part & 672 Part) ( Total extent 2.65 Hectares) (Quarry-I):**

3. It is respectfully submitted that, the unit of M/s. Balavinayaga Blue Metal Stone Quarry is located at S.F. No. 568 Part & 672 (Part), Munnur Village, Pugazhur Taluk, Karur District.

4. It is respectfully submitted that the environmental clearance for the quarry was issued by DEIAA, Karur vide Lr No DEIAA-DIA/TN/MIN/8233/2017-KRR EC No.76/2017, dated 14.10.2017 valid for 5 years to a validity period up to 13.10.2022 for the production quantity of Rough stone 281072 Cu M and Gravel 2738 Cu M over a period of Five Years.

  
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5. It is respectfully submitted that the unit has obtained consent of the Tamil Nadu Pollution Control Board under Water and Air Act on 01.11.2017 for carrying out quarry operations for the period ending up to 31.03.2022

**Balavinayaga Blue Metals (Quarry-II): (S.F. No. 571 Part, 670 Part, 669 & 670) ( Total extent 4.86 Hectares)**

6. It is respectfully submitted that the second stone quarry of M/s. Balavinayaga Blue Metal Stone Quarry-II is located at S.F. No. 571 Part, 670 Part, 669 & 670, Munnur Village, Pugalur Taluk, Karur District

7. It is respectfully submitted that environmental clearance for the quarry was issued by SEIAA, Chennai vide Lr No SEIAA-TN/F.No.2264/EC/1(a)/ 1281/2014 dated 20.5.2014 valid for 5 years to a validity period up to 19.5.2019 for the production quantity of Rough stone 562600 Cu M over a period of Five Years.

8. It is respectfully submitted that the unit has obtained consent of the Board under Water and Air Act on 21.07.2016 for carrying out quarry operation and renewed for the period ending up to 31.03.2019. Further renewal of consent was not issued as the environmental clearance issued to the quarry expired on 19/05/2019.

9. It is respectfully submitted that the above said two quarries are old quarries and the respective lease areas are located adjacent and stone quarrying was carried out as single pit. Within the quarry pit area, the unit has laid demarcation stone to separate the respective lease area.

  
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10. It is respectfully submitted that the first quarry area having valid lease and EC is located on the north west side of the quarry pit and second quarry area for which the quarry lease, CTO and EC expired lies on the south east side.

11. It is respectfully submitted that during inspection on 18/10/2021 it was noticed that quarrying was carried out in the first quarry having valid lease and no quarrying activity was noticed in the second quarry area. Both quarries are located in same pit and the unit is having common approach road for both quarry areas. The unit has also reported that the quarrying activity is carried out only in the valid permission area. The DD Mines /Karur was also directed vide DEE, TNPCB letter dt 19/10/2021 to ensure quarrying is carried out only in the valid lease area. The photographs taken during inspection is enclosed in Annexure-I.

**Balavinayaga Blue Metals Stone Crusher:**

12. It is respectfully submitted that the unit of M/s. Balavinayaga Blue Metals stone crushing unit is located at S.F. No. 667, Munnur Village, Pugalur taluk, Karur district and the unit is in operation from the year 2003. The unit manufactures 40,000T/M Blue metal jelly of various sizes and M-sand 10,900T/M. The unit is having valid consent of the Board for the period ending up to 31.03.2028.

13. It is respectfully submitted that the stone crusher unit has obtained the consent of the Board and installed the following machineries,

  
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JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
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- Primary Jaw Crushers - 2 Nos
- Secondary Jaw crushers - 4 Nos
- Cone Crusher - 1 No
- VSI Pulveriser - 2Nos.
- Vibrating Screens - 5 Nos
- Sand Washers - 3 Nos

14. It is respectfully submitted that the unit has installed requisite air pollution control measures for the above stone crushing and M-Sand machineries. The unit has also installed DG set 500 KVA and DG set 62.5 KVA with acoustical enclosures with stack as air pollution control measures.

15. It is respectfully submitted that the unit generates 0.7KLD of Sewage and it is disposed with septic tank and soak pit arrangement. The unit also generates 15 KLD of trade effluent from the M Sand washing and the unit has provided settling tanks for the treatment of trade effluent and the treated trade effluent is recycled for M Sand washing. The makeup water for M Sand washing is obtained from the rain water stored in the quarry pit of the premises. The unit has also obtained Public Works Department Certificate for M sand product approval vide Approval dt 20/06/2018.

16. It is respectfully submitted that during inspection of the stone crusher on 18/10/2021, the unit was in operation and the unit has installed the following stone crushing machineries and they were in operation.

  
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- Primary Crusher - 2 Nos
- Secondary crusher - 4 Nos
- Cone Crusher - 1 Nos
- VSI Pulveriser - 2 Nos
- Vibrating Screens - 5 Nos
- Sand Washers - 3 Nos.

17. It is respectfully submitted that the air pollution control measures were in operation. The water sprinklers provided in the stone crusher are in operation and water was sprinkled in the vehicle movement area for dust suppression. The water used for M-Sand washing is collected and after settling in setting tanks, clear water is recycled.

18. It is respectfully submitted that the unit has provided 5m height compound wall for the entire premises of western side. The unit has provided earthen bunds on the other three sides to arrest carryover of dust.

19. It is respectfully submitted that as instructed during earlier inspection, laying of Meta! Road within the unit premises to arrest dust emission during vehicle movement was in progress. The unit has requested 25 days time to complete the work.

  
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Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) at Chennai may be pleased to take this Report on Record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, S.Ragupathi, S/o. Thiru Sanganan working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.



ANNEXURE-I

PHOTOS OF M/S BALA VINAYAGA BLUE METALS WITH EARMARKED QUARRY  
BOUNDARY STONE





810.





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GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.

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REPORT FILED ON BEHALF OF THE  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD

Advocate for Respondent: TNPCB  
Thiru. Sai Sathya Jith  
Advocate, Chennai.

Date: 25.11.2021

Date of Hearing: 26.11.2021

